

IN THE HIGH COURT OF ORISSA AT CUTTACK

CRLMP No.1128 of 2020

Lakshmidhar Das @ Laxmidhar Petitioners
Das & another

Mr. S.K. Mohanty, Advocate.

-versus-

State of Odisha & others. Opp. Parties

Mr. D. Mund,
Additional Government Advocate.

CORAM:

DR. JUSTICE S.K. PANIGRAHI

ORDER

18.01.2023

Order No.

03. 1. This matter is taken up through Hybrid Arrangement.
2. Heard learned counsel for the petitioners and learned counsel for the State.
3. In this application, the petitioner has prayed for constitution of a Special Investigation Team or else, handing over the investigation of the crime to any impartial agency for independent inquiry into the incidents of murder of only son of the petitioner no.1 and also prayed that stringent action should be taken against the culprits within a stipulated time.

4. Learned counsel for the petitioner submits that the petitioner is unhappy with the shoddy investigation done by the Investigating Officer.
5. The Pen-Drive attached to this file is opened in Court today and this Court has seen the video clip. It transpires that the police has not given the proper thought to the video clips and the culprits therein. Indeed, the police has completed the investigation in a hush hush manner without bringing all angles to the ambit of investigation.
6. In such view of the matter, this Court directs that the matter be handed over the Crime Branch for a denovo inquiry regarding the death of son of petitioner no.1. The present I.O. is directed to hand over the charge of the investigation to the Crime Branch forthwith, which is directed to complete the investigation as early as possible, preferably within a period of three months from the date of taking over.
7. The CRLMP is accordingly disposed of.
8. Issue urgent certified copy of this order as per rules.

(Dr. S.K. Panigrahi)
Judge